



**PUNJAB & HARYANA HIGH COURT BAR ASSOCIATION (REGD.)**  
**PUNJAB & HARYANA HIGH COURT, SECTOR-1, CHANDIGARH-160001 (INDIA)**

Ref. No. 1995/2021

4654

Dated 01/02/2021

**PRESS RELEASE**

The General House Meeting of the Punjab & Haryana High Court Bar Association, Chandigarh has been convened today i.e. 01.02.2021 at 1:30 PM in the New Bar Complex regarding resumption of physical work in the Hon'ble High Court which is lying suspended since 21.03.2020, especially when all the sectors of Economy, Movie Theatres, Primary Schools, Universities, Pre-Nursery Schools, Gyms, Religious Places, Political gatherings, Malls etc. are functioning to its full capacity. The continuous closure of the Hon'ble Punjab & Haryana High Court which is the custodian of the Constitution and protector of fundamental rights is sending wrong signal in the society apart from taking away the livelihood of Lawyers, Stenos, Clerks and other persons associated with the legal field and has become a continuous means of denial of justice. The meeting was attended by the jampacked house. All the speakers spoke in the favour of immediate physical opening of the courts. Despite request for any contrary view not a single member spoke against the motion. The motion was passed unanimously and following resolutions were passed:

- A. The Chief Justice of India and Union Law Ministry shall be requested to immediately transfer Hon'ble The Chief Justice of Punjab & Haryana High Court, Chandigarh to any other High Court.
- B. The court of Hon'ble The Chief Justice shall be boycotted until the complete opening of physical courts or until his transfer.



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**PUNJAB & HARYANA HIGH COURT BAR ASSOCIATION (REGD.)**  
**PUNJAB & HARYANA HIGH COURT, SECTOR-1, CHANDIGARH-160001 (INDIA)**

Ref. No. 198/2021 HCBA

Dated 01/02/2021

- C. The Executive Committee of HCBA would only meet the Hon'ble Judges, Bar & Bench Co-ordination Committee and Hon'ble the Chief Justice and would not attend a meeting where the State representatives i.e. Advocate Generals, Additional Solicitor General, Standing Counsel of U.T. are present. The Executive Committee is the only lawful representative of the August Bar and nobody has else has been authorized to represent the Bar in any manner.
- D. All the Hon'ble Members who have appeared today in the courts on 01.02.2021 despite the call given by the Executive Committee of HCBA shall be dis-membered.
- E. Sh. Atul Nanda, Advocate General Punjab has continuously worked against the physical opening of the court and has acted against the interests of the Bar and is dis-membered from the Punjab & Haryana High Court Bar Association.

*G. B. S. Dhillon*  
**G. B. S. DHILLON**  
President

President  
Pb. & Haryana High Court Bar Association,  
Chandigarh



*Chanchal K. Singla*  
**CHANCHAL K. SINGLA**  
Honorary Secretary

Hony. Secretary  
Pb. & Haryana High Court Bar Association,  
Chandigarh